

(c) IIT Directors, who are the principal academic and executive officers of the Institutes, are appointed by the Council of IITs, with prior approval of the Visitor, who is the President of India.

(d) As per The Institutes of Technology Act, 1961, the Council of IITs consists of the Minister-in-charge of Technical Education in the Central Government, as Chairman *ex-officio*, besides the Chairmen of the Boards of Governors and Directors of all the IITs, Director General of the Council of Scientific & Industrial Research (CSIR), Chairmen of the University Grants Commission (UGC) and the Council of Indian Institute of Science (IISc), Bangalore and its Director, as Members *ex-officio*. Further, not less than three, but not more than five persons, having special knowledge or practical experience in education, industry, science or technology, are nominated by the Visitor under Section 31(2)(j) of the IIT Act, in addition to three Members of the Parliament, two from Lok Sabha and one from Rajya Sabha, appointed on *co-terminus* basis under Section 31(2)(k) *ibid*. In addition to the above, three persons are nominated by the Central Government, one, each representing the Ministry concerned with the Technical Education, the Ministry of Finance and any other Ministry. While, one person is nominated by the All India Council for Technical Education (AICTE), an officer of the Ministry of the Central Government concerned with Technical Education is nominated to act as the Secretary to the Council. A list of Members appointed under Sections 31(2)(j) & (k) of the IIT Act, as on March, 2004, March, 2008 and to date, is given in the enclosed Statement (See below).

(e) In its 39th and 40th meetings held on 28.01.2009 and 19.10.2009 respectively, IIT Council ratified the selection/ appointment of Directors made after the previous meeting(s) took place and welcomed the new members of the Council and placed on record its appreciation for the services rendered by the out going members. Since considerable time (lapses between meetings, all appointments of Directors of IIT have been made on ex-post-facto basis after approval of Visitor.

Statement

List of Members of the Council of IITs

(As on March, 2004)

Shri N.R. Narayan Murty, Chairman, Infosys Technologies Ltd.	Member [under action 31(2)(j)]
Dr. R. Chidambaram, Principal Scientific Adviser to the Government	-do-
Prof. P.V. Indiresan, Former Director, IIT-Madras	-do-
Shri L.M. Thapar, Chairman, Ballarpur Industries	-do-

Shri Annasaheb M.K. Patil, Member of Parliament, Lok Sabha	Member (co-terminus) [under section 31 (2)(k)]
Shri Bhaskar Rao Patil, Member of Parliament, Lok Sabha	-do-
Shri B.J. Panda, Member of Parliament, Rajya Sabha	-do-

(As on March, 2008)

Prof. C.N.R. Rao, Chairman, Scientific Advisory Council to the Prime Minister	Member [under section 31 (2)(j)]
Prof. C.S. Seshadri, Director, Chennai Mathematical Institute, Chennai	-do-
Prof. Sabysachi Bhattacharya, Director, TIFR, Mumbai	-do-
Dr. Kota Harinarayan, Chairman, Research Council of CSIO, National Aerospace Laboratories, Bangalore	-do-
Shri Tarun Das, Chief Mentor, Confederation of Indian Industry (CII), Gurgaon	-do-
Shri Milind Deora, Member of Parliament, Lok Sabha	Member (co-terminus) [under section 31 (2)(k)]
Shri Ananta Nayak, Member of Parliament, Lok Sabha	-do-
Shri B.J. Panda, Member of Parliament, Rajya Sabha	-do-

(As on date)

Prof. C.N.R. Rao, Chairman, Scientific Advisory Council to the Prime Minister	Member [under section 31 (2)(j)]
Prof. C.S. Seshadri, Director, Chennai Mathematical Institute	-do-
Prof. Sabysachi Bhattacharya, Director, TIFR, Mumbai	-do-
Dr. Kota Harinarayan, Chairman, Research Council of CSIO, National Aerospace Laboratories, Bangalore	-do-
Shri Tarun Das, Chief Mentor, Confederation of Indian Industry (CII), Gurgaon	-do-
Smt. Vasanthi Stanley,	Member (co-terminus) Member of Parliament, Rajya Sabha [under section 31 (2)(k)]
Member of Parliament, Lok Sabha (to be appointed)	-do-
Member of Parliament, Lok Sabha (to be appointed)	-do-